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CRA-1425-2016

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA

ON THE 19<sup>th</sup> OF NOVEMBER, 2024CRIMINAL APPEAL No. 1425 of 2016*GANESH**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

*Shri Anopam Chouhan, Advocate for the appellant.*

*Shri Viraj Godha, Panel Lawyer for the respondent/State.*

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ORDER

This appeal u/S 374 of Cr.P.C. has been filed by the appellant against the judgement of conviction dated 21.08.2015 passed by the Sessions Judge, Mandleshwar, District West Nimar in S.T. No.84/2015.

2. As per report dated 29.09.2024 received from the Jail Superintendent, District Jail, Khargone (M.P.), after completion of entire jail sentence, as awarded by the Trial Court, appellant - Ganesh has been released from jail on 29.07.2022.

3. In view of aforesaid, counsel for the appellant submits that he does not wish to press this appeal on behalf of the appellant.

4. The other side has no objection.

5. Accordingly, present appeal is dismissed as not pressed.

(PRAKASH CHANDRA GUPTA)  
JUDGE